

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court of Judicature at Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 37527/2021 - GRANT OF BAIL

IA No. 22306/2021 - GRANT OF BAIL

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 1431/2019 (II)

(FOR

FOR EXEMPTION FROM FILING O.T. ON IA 120438/2019

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 120439/2019

IA No. 120439/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 25-02-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sibor Sankar Mishra, AOR

Mr. Vipin Singh Bansal, Adv.

Mr. Saksham Maheshwari, Adv.

Mr. Jagjit Singh Chhabra, AOR

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR

Mr. Mrigender Singh, Sr. Adv.
Mr. Mahendra Singh, Adv.
Mr. D. S. Parmar, Adv.
Mr. Ankit Mishra, Adv.
Ms. Abha R. Sharma, AOR
Mr. Dheeraj Teware, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for
the petitioners, list on 04.03.2022.

(NEHA GUPTA)
SR. P.A.

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS